

From:

Registrar General, High Court of Uttarakhand, Nainital

To.

- 1. All the District & Sessions Judges, District Judiciary Uttarakhand.
- 2. Principal Judge, Family Court Dehradun/ Judges, Family Courts, State of Uttarakhand.
- 3. Principal Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
- 4. Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
- 5. Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital.
- 6. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road. Dehradun.
- 7. Chairman, State Transport Appellate Tribunal, House of Dr. Poonam Gambhir, Vaidik Kaya Ayurvedic Center, 1st Floor, House No. 85/1, Laxmi Road (Near Favvar Chauk), Dehradun.
- 8. Legal Advisor to Hon'ble the Governor, Rajbhawan, Dehradun.
- 9. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
- 10. Registrar, State Consumer Redressal Commission, House No. 23/16. Circular Road, Dalanwala, Dehradun-248001.
- 11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
- 12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
- 13. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
- 14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani (Nainital).
- 15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- 16. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
- 17. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
- 18. Legal Advisor to Public Service Commission, Uttarakhand, Haridwar.

C.L. No. 25/UHC/Admin.A-2/2023

Dated: Dec.22, 2023.

Subject: Revised food charges of Uttarakhand Judicial & Legal Academy, **Bhowali, District Nainital.**

Sir/Madam,

In furtherance of C.L. No. 05/XI-f-1/Admin.A/2015 dated Oct. 28, 2015, I am directed to inform that, by above cited circular, food charges of the Mess of the Uttarakhand Judicial & Legal Academy were fixed at ₹ 300/day per person. Now, the Governing Council of the Academy, vide resolution dated 08.11.2023, has decided to revise these charges to ₹ 400/day per person.

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Rest provisions of C.L. No. 05/XI-f-1/Admin.A/2015 dated Oct. 28, 2015 and C.L. No. 16/UHC/Admin.A/2021 dated Oct.21, 2021 shall remain intact.

You are, therefore, informed accordingly and requested to inform all concerned.

Yours sincerely,

(Ashish Naithani)

Dated: Dec.22, 2023

No.7033/UHC/Admin.A-2/2023

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Acting Chief Justice.

- 2. P.S. to Hon'ble Judge(s) with the request to place it before His Lordships for kind perusal.
- 3. P.S. to Registrar General.
- 4. All the Registrars of the Court.
- 5. OSD/CPC of the Court.
- 6. Secretary, High Court Legal Services Committee.
- 7. Librarian of the Court.
- **8.** Assistant Registrar (IT), High Court of Uttarakhand, Nainital with a request to upload it on the Website of the Court.

9. Guard File

Registrar General